



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LVII] TUESDAY, AUGUST 16, 2016/SRAVANA 25, 1938

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

THE GUJARAT COURT-FEES (AMENDMENT) BILL, 2016.

GUJARAT BILL NO. 32 OF 2016.

A BILL

further to amend the Gujarat Court-fees Act, 2004.

It is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Court-fees (Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force at once.

Guj. 4 of 2004. 2. In the Gujarat Court-fees Act, 2004, section 32 shall be deleted.

Deletion of section 32 of Guj. 4 of 2004.

STATEMENT OF OBJECTS AND REASONS

Section 32 of the Gujarat Court-fees Act, 2004 empowers the High Court to make rules with regard to the matters relating to the fees chargeable for serving and executing processes issued by the courts including the revenue courts. The said section 32 also provides that until such rules are made by the High Court, such fees being levied at present shall continue to be levied and shall be deemed to be the fees leviable under the said Act.

It is noticed that several litigants do not pay the process server fees in due time resulting into non-service of process of the court. The court cases, therefore, remain pending till the process server fees are paid by the litigants and processes of the courts are served. This results in piling of cases in the courts. To obviate this situation so that the burden of the courts is lessened and the matters in the courts are disposed of expeditiously, it is considered necessary to do away with the provisions of section 32 of the said Act. The effect of deletion of section 32 would be that the fees chargeable for serving and executing processes which is, at present, being levied in the same manner as was levied prior to coming into force of the said Act shall not be leviable henceforthwith.

This Bill seeks to amend the said Act to achieve the aforesaid object.

Dated the 16th August, 2016.

PRADEEPSINH JADEJA,

By order and in the name of the Governor of Gujarat,

Gandhinagar
Dated the 16th August, 2016

C. J. Gothi,
Secretary to the Government of Gujarat
Legislative and Parliamentary Affairs Department.